

# Andhra Pradesh University Of Law (Amendment) Act, 2012

# 15 of 2012

[10 May 2012]

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PREAMBLE

An Act to Amend the Andhra Pradesh University of Law Act, 2008 Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-third Year of the Republic of India as follows:-

#### **<u>1.</u>** Short title and Commencement :-

(1) This Act may be called the Andhra Pradesh University of Law (Amendment) Act, 2012.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

# 2. Amendment of Section 1 (Act 32 of 2008) :-

In the Andhra Pradesh University of Law Act, 2008 (hereinafter referred to as the principal Act), in Section 1, in sub-section (1), for the expression "the Andhra Pradesh University of Law Act, 2008", the expression "Damodaram Sanjivayya National Law University Act, 2008" shall be substituted.

# 3. Amendment of Section 2 :-

In Section 2 of the principal Act, in clause (vii), for the words "the Andhra Pradesh University of Law" the words "Damodaram Sanjivayya National Law University" shall be substituted.

# 4. Amendment of Section 3 :-

In Section 3 of the principal Act,-

(1) In sub-section (1), for the words "the Andhra Pradesh University of Law" the words "Damodaram Sanjivayya National Law University" shall be substituted;

(2) In the marginal heading, for the words "Establishment of University of Law", the words "Establishment of Damodaram Sanjivayya National Law University" shall be substituted.